

SPECIAL BENCH
COURT - I

P-103

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/21(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI SATYA RANJAN PRASAD**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH APRIL 2024

IN THE MATTER OF	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS AS INFRACON PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Arnab Dutta, Adv.] For the Financial Creditor
Ms. Prerana Choudhury, Adv.]

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. Ld. Counsel for the Financial Creditor states that fresh particulars for the service on Corporate Debtor in terms of order dated 12/03/2024 have been submitted to the Registry.
3. Registry is directed to issue fresh notice to the Corporate Debtor on the basis of fresh particulars furnished by the Financial Creditor by speed post and email and place tracking information on record.
4. Post this thereafter on **10/06/2024**.

**Satya Ranjan Prasad
Member(Technical)**

**Rohit Kapoor
Member (Judicial)**